

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M. K.Jain, Proprietor of the firm, who appeared for personal hearing in this case alongwith technical person. He explained the case along with sample and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided as detailed below:-

- (i) As regards size-wise specification mentioned on the export form, Committee decided to delete this condition from export form.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 494	M/s Chelsea Mills, New Delhi
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.0910171901 dt. 05.12.2005 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M. K.Jain, Proprietor of the firm, who appeared for personal hearing in this case alongwith technical person. He explained the case along with sample and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided as detailed below:-

- (i) As regards item of import no.4 i.e Elastic, Committee decided to allow @ 0.84 mtrs/Pc instead of 0.50 mtrs/Pc (as allowed earlier).

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 495	M/s O.D. Enterprises, Kolkata
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.010093937 dt.14.11.2006 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call drawing, Laymarker, Calculation sheet in justification of their request for enhancement from 5mm and defer the case for re-taking on 01.01.2009.

Case No. 496	M/s Magnolia Matinique Clothing Pvt. Ltd.
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.0910228451 dt.28.08.2008 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to allow the import item on net to net basis with accountability clause. The description of export item may be amended to read as "Ladies dress with Belt made out of Ruffa Elastic".

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 497	M/s Chelsea Mills, New Delhi
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.0910071000 dt.22.08.2007 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M. K.Jain, Proprietor of the firm, who appeared for personal hearing in this case alongwith technical person. He explained the case along with sample and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided as detailed below:-

- (i) For Export item No. 1- As regards item of import no.1 i.e Stretch-denim fabric, GSM-375+/-10%, Committee decided to allow @ 2.48 Sq mtrs/Pc instead of 1.925 Sq mtrs/Pc (as allowed earlier).

- (ii) For Export item No. 2- As regards item of import no.1 i.e Spandex-denim fabric, GSM-320+/-10%, Committee decided to allow @ 2.48 Sq mtrs/Pc instead of 2.20 Sq mtrs/Pc (as allowed earlier).

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 498	M/s Chelsea Mills, New Delhi
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.0910176918 dt.07.02.2006 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M. K.Jain, Proprietor of the firm, who appeared for personal hearing in this case alongwith technical person. He explained the case along with sample and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided as detailed below:-

- (i) As regards item of import no.3, Committee decided to allow @0.37 Sq mtrs/Pc instead of 0.18 Sq mtrs/Pc (as allowed earlier).

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 499	M/s Indian Hair Industries (P) Ltd., Andrapradesh
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.261000644 dt.22.02.2007 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vase Prasad PBK, Executive Director of the firm, who appeared for personal hearing in this case. He explained the case along with sample and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import with 5% in partial modification of the earlier decision taken on 18.10.2007.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 500	M/s Indian Hair Industries (P) Ltd., Andrapradesh
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.261000703 dt.27.08.2006 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vase Prasad PBK, Executive Director of the firm, who appeared for personal hearing in this case. He explained the case along with sample and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import with 5% in partial modification of the earlier decision taken on 18.10.2007.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 501	M/s Ganes International, Gurgaon
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.0910446399 dt.11.01.2005 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their L/O NO.137 (S)/32008-09/Hony dated 03.12.2008 as detailed below:-

Export Product	Import Item	Qty. allowed
Ladies' Top made of 100% cotton - women	100% cotton woven fabric, GSM- 75+/-10%	1.75 sq.mtrs/Pc
Ladies' Top made of 100% cotton - women	100% cotton woven fabric, GSM- 75+/-10%	2.21 sq.mtrs/Pc

The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 1	M/s Chelsea Mills, New Delhi
HC/3609 dt. 04.12.2008	F.No.1184/50732/AMMR-CE.S.V

Notification of input output norms in respect of Advance Authorization No.0910204724 dt.11.06.2007 - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M. K.Jain, Proprietor of the firm, who appeared for personal hearing in this case alongwith technical person. He explained the case along with sample and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided as detailed below:-

- (i) For export item No.2 - As regards 80% cotton 2% spandex stretch dyed glitter contouring fabric, Committee decided to allow @ 0.88 Sq mtrs/Pc instead of 0.73 Sq mtrs/Pc i.e as applied by the firm.

- (ii) For export item No.2 - As regards Ribbed, Committee decided to allow @ 5 sets/Pc i.e as applied by the firm.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	Report of a team comprising officers of DGFT, DPP, DC (MSME) and R.O of TC, Noida, who visited the units of (1) M/s Bios, India Group, Alappay, Kerala (2) M/s Karfi Floor Furnishers, Alappay, Kerala (3) M/s Palm Fibre (India) Pvt. Ltd., Ernakulam, Kerala (4) M/s Fibre World, Alappay, Kerala (5) M/s William Goodcare & Sons India Pvt. Ltd., Alappay, Kerala i.e.
HC/3609 dt. 04.12.2008	

Notification of input output norms for the export of PVC backed coir mats/PVC lathed vinyl backed sheeted coir vinyl backed coir, matel-elastic mat etc. - under Para 4.7 of RHP (viii) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith report submitted by the team comprising officers of DGFT, DPP, DC (MSME) and R.O of TC, Noida, who visited the units of (1) M/s Bios, India Group, Alappay, Kerala, (2) M/s Karfi Floor Furnishers, Alappay, Kerala (3) M/s Palm Fibre (India) Pvt. Ltd., Ernakulam, Kerala (4) M/s Fibre World, Alappay, Kerala (5) M/s William Goodcare & Sons India Pvt. Ltd., Alappay, Kerala. After detailed deliberations, Committee felt that for the first product i.e PVC backed Coir mats whether sheeted or unsheeted, the wastage of 3% is reasonable while for the second product i.e Rubber backed Synthetic mats, a wastage of 5% is reasonable. Hence, above recommendations of team have been taken on record.